THE DALMIA DADRI CEMENT LIMITED (ACQUISITION AND TRANSFER OF
UNDERTAKINGS) AMENDMENT ACT, 2006

NO. 3 OF 2007

[29th December, 2006]

An Act to amend the Dalmia Dadri Cement Limited (Acquisition and
Transfer of Undertakings) Act, 1981.

BE it enacted by Parliament in the Fifty-seventh Year of the Republic
of India as follows:—

1. Short title.

1. Short title.— This Act may be called the Dalmia Dadri Cement Limited


2. Amendment of section 9 of Act 31 of 1981.— In section 9 of the
Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings)
Act, 1981, for the words "do in relation to its undertakings", the
words, letters, figures and brackets "do in relation to its
undertakings, including the power to dispose off the assets of the
undertakings of the Company vested upon it, by the notification of the
Government of India, in the Ministry of Industry (Department of
Industrial Development) number S.O. 502(E), dated the 23rd June, 1981,
under sub-section (1) of section 6, if such disposal of the assets is
considered necessary by the Cement Corporation due to legal or
financial considerations" shall be substituted.

K. N. CHATURVEDI,
Secy. to the Govt. of India.